

CENTRAL ADMINISTRATIVE TIBUNAL  
PRINCIPAL BENCH

(7)

OA No.626/2004

New Delhi this the 5th day of August, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.A. Singh, Member (A)**

Shri H.D. Patel  
S/O Shri D.K. Patel,  
R/O Qr. No. 186, Sector-3,  
R.K. Puram, New Delhi  
working as Assistant Director  
General, (Stores), PFA Division  
of DGHS (HQ), Nirman Bhawan,  
New Delhi.

...Applicant  
(By Advocate Shri R.N. Singh and Sh. R.V. Sinha  
with Shri Rohit Priyadarsha i)

VERSUS

1. Union of India,  
Ministry of Health and Family  
Welfare, Nirman Bhawan, New  
Delhi (Through the Secretary )
2. The Directorate General of Health  
Services, Ministry of Health and  
Family Welfare, Nirman Bhawan,  
New Delhi (Through Director General)
3. The Medical Stores Organisation,  
West Block 1, Wing No.6,  
R.K. Puram, New Delhi.  
(Through Addl. Director General of  
Health Services)
4. Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi  
(Through The Secretary )

...Respondents

(By Advocate: Shri V.S.R. Krishna)

O.R.D.E.R. (ORAL)

HON'BLE JUSTICE MR. V.S. AGGARWAL, CHAIRMAN

The matter had been argued.

2. It was pointed that the applicant is superannuating on 31.10.2004.

*Ms Ag*

(S)

(2)

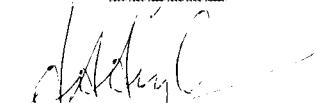
3. Respondents' counsel stated that the claim of the applicant for in situ promotion after 01.4.1995 will be considered in the next Departmental Promotion Committee meeting to be held by Union Public Service Commission.

4. Learned counsel for the respondents was not in a position to state as and when the next Departmental Promotion Committee meeting shall be held. Already a long time has elapsed.

5. Taking the facts as they stand particularly when the applicant is superannuating on 31.10.2004, it would be appropriate and in the fitness of things that the Departmental Promotion Committee meeting must be held within two months from today and claim of the applicant should be considered in accordance with the instructions. It is made clear that the claim of the applicant should be considered keeping in view all the confidential dossiers for the relevant periods so that unnecessary litigation is avoided.

6. With this direction, O.A. is disposed of.

Issue Dasti:

  
(S.A. Singh)  
Member (A)

  
(V.S. Aggarwal)  
Chairman

/kdr/